



050456

THE HIGH COURT OF KERALA

Kochi - 682 031
Dated: 15.06.2019

PROCEEDINGS

High Court establishment – Compassionate appointment to the category of Assistant – orders issued.

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- Read : 1. Application from the person concerned.
2. Rule 11(1) of Kerala High Court Service Rules, 2007
3. G.O.(P) No. 20/2013/Fin dated 07.01.2013
4. G.O.(P) No. 209/2013/Fin. Dated 07.05.2013
5. G.O.(P) No. 171/2016/Fin. dated 15.11.2016

ORDER NO. A2-30358/2019

The following person is offered appointment as Assistant in the High Court of Kerala, in the scale of pay of ₹ 27800 - 59400 under the Compassionate employment Scheme provided in Rule 11(1) of Kerala High Court Service Rules, 2007.

Smt. Ranjana R.
w/o late Adv. Saju S. A.
Flat No. 802
Paradise Tower
South Chittoor,
Ernakulam – 682 027

The appointment is subject to the following conditions:-

1. She shall be bound by the National Pension Scheme introduced by the State Government. In eligible cases, the mobility to Kerala Service Rules, Part III, Pension Scheme will be allowed as per the G.O. read (4) above, if they opt so;
2. Her appointment will be subject to the satisfactory report of enquiry into her antecedents;

3. The conditions of service shall be governed by the Kerala High Court Service Rules, 2007 and other relevant rules in force from time to time;
4. She shall be on probation for a period of two years on duty within a continuous period of three years. During the period of probation she shall have to pass the High Court Office Procedure Test conducted by the High Court;
5. She shall have to submit one month's advance notice in writing in the event of her resignation or leaving the High Court Service ;
6. She must join the Group Insurance Scheme and State Life Insurance on joining duty. She must also join the General Provident Fund Scheme within one year from the date of joining duty. She may also join the Family Benefit Scheme, if she so desires;
7. She is directed to submit the details regarding the movable and immovable properties in the prescribed format on her joining duty in the High Court.

If agreeable to the above terms and conditions, she is directed to **report for duty within ten days** from the date of receipt of this appointment order, with the following documents;

1. Original certificates in proof of age and qualifications;
2. Four recent passport size photographs;
3. Medical Certificate of fitness in the form appended herewith, issued by a Civil Surgeon or Honorary Medical Officer of Civil Surgeon's rank or the Director of Indigenous Medicine;
4. Duly filled in SPARK FORM NO.1 appended herewith along with supporting documents in original.;
5. Duly filled in statement of properties in the proforma appended herewith.

DRF

In case she fail to report for duty within ten days from the date of receipt of this order, the appointment will be treated as cancelled, without further notice.

(By Order)



Mathews K. Nelluvely
Registrar (Finance)
Registrar General in charge

To

The person concerned.

The Private Secretary to the Chief Justice, High Court.

The Public Relations Officer, High Court.

The Confidential Assistants to the Registrars and Additional Registrar
(General Administration), High Court.

The G (Accounts - II & III) Sections, High Court

The IT Section, High Court (for uploading in the website)

The Administrative Records Section, High Court (2 Copies)

The A3 and A4 Seats, High Court.

The File / Stock File.

